

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 21**

**CA 187/2024 CA 249/2024 (NEW CA) CA 179/2024 CA 185/2024 IN  
C.P. 3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **30.07.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE  
LEASING AND FINANCIAL SERVICES LTD. &  
ORS.**

Section 241- 242 of the Companies Act, 2013

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**ORDER**

Adv. Deevanshu Jaswani a/w Adv. Drishti Das for the Applicant in CA 185 and CA 179 i/b Cyril Amarchand Mangaldas present. Adv. Ashish Pimple i/b Adv. Pradeep Yadav for the Applicant in CA 249 of 2024 present. Adv. Aditya Sikka a/w Ms.Onshi Jakhar for the Union of India present through VC.

**CA 249/2024**

None present when the matter is called out. List this matter on Board on **23.08.2024**.

**CA 185/2024**

Ld. Counsel for the Union of India seeks further time to have clarification from SFIO.

Last opportunity is granted. List this matter on Board on **23.08.2024**.

**CA 179/2024**

After arising of the Bench, the authorised person from Enforcement Director (ED) had appeared and tendered a letter dated 30.07.2024, giving the details of the property under attachment, the same is taken on record.

The Union of India may file their say if required. List this matter on Board on **23.08.2024**.

**CA 187/2024**

1. Adv. Drishti Das for the Applicant is present and draws attention of this Bench to certain errors appearing in order dated June 28, 2024 passed by this Tribunal in the above Application. On perusal of the records we find the contention to be correct. Accordingly, we pass the following order modifying the order dated June 28, 2024.
2. In line 2 of paragraph 2 under CA 187/2024 on page 1 of the Order, replace the word “revised” with “reopened and recasted”;
3. In line 3 of paragraph 2 under CA 187/2024 on page 1 of the Order, insert the word “IL&FS Limited” after “statements of”, and
4. In line 4 of paragraph 2 under CA 187/2024 on page 2 of the Order, replace “31.03.2023” with “31.03.2014”. Rest of the order remain unchanged.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Rehan Shaikh

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**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**